

## **CIRCULAR**

Ref: IRDA/F&I/CIR/INV/008 /01/2014

07<sup>th</sup> January, 2014

The CEOs of all Insurers

Sub: Investments in M/s L&T Infra Debt Ltd. IDF - NBFC

1. The Authority vide Fifth Amendment to IRDA (Investment) Regulation, 2000, notified in

Gazette on 16th February, 2013, stipulated that investment in Infrastructure Debt

Fund, backed by Central Government as approved by the Authority, on a case to case

basis shall be reckoned for investments in infrastructure.

2. The Authority is in receipt of application from M/s L&T Infra Debt Ltd. seeking the

approval for the issue of Rs. 500 crs. Secured, Redeemable and Non- Convertible

Debentures to enable the Insurance companies to reckon for Investments in

Infrastructure.

3. The Authority reviewed the applications received and decided that the investments by

Insurers in the above issue can be reckoned as investment in Infrastructure sector.

4. The exposure limits and Industrial classification of such investments in the above are

governed by Note 3 to Reg.9 of IRDA (Investment) Regulations, 2000 read with the

IRDA Cir. No. IRDA/F&I/INV/CIR/155/08/2013 dated 7th August, 2013. The

categorization of the above investments is based on the rating of the instrument from

time to time.

RKNAIR

MEMBER (F&I)

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